



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/May/202324/2

DATED: 25/05/2023

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202324/2 dated 25/05/2023 of Norms Committee - VI for the year 2023-24 was held on 25/05/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri. Shaish Kumar, Technical Consultant	DGFT
2	Shri Nand Lal, Technical Consultant	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00006932AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the above mentioned application under Para 4.06 of HBP, 2023 on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

S.No.	Export item		Import item	
	Item	Quantity	Item	Quantity allowed
1.	Vitamin E capsules 180 MG (400 IU) (Soft Gelatin Capsules containing Vitamin E (DL-Alpha Tocopheryl acetat 420 mg Gelatin 123.93 mg, Glycerine 56.07 mg	1 No. SG Capsule	Vitamin E (DL-Alpha tocopheryl acetate)	408.0 mg
			Gelatin	136.33 mg
			Glycerine	61.67 mg
2.	Vitamin B12 3000 mcg (Soft Gelatin Capsules containing Vitamin B12 (Cyanocobalamin)- 3 mg, Gelatin 45.36 mg, Glycerine 21.24 mg)	1 No. SG Capsule	Vitamin B12 (Cyanocobalamin)	3.06 mg
			Gelatin	49.9 mg
			Glycerine	23.364 mg

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms

are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	2 / NC/6/MEET/May/202324/2
Case Status	Case Rejected
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00271217AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.11.2022 followed by reminders on 17.11.2022, 01.01.2023, 16.01.2023, 01.04.2023, 16.04.2023, 01.05.2023, and 16.05.2023 . Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	3 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000591AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of	

the norms fixed on similar case of the firm in M.No.06 dated 11.11.2021, allowing the following inputs;

SNo	Export item	Qty	S.No.	Import item	Qty
1	Vegetable Fatbase Powder (Containing 19% To 21% of Palm Fat)	4000.000 MTs	1	Refined Bleached And Deodorized Palmolein (RBD Palmolein)	782.800 MT
			2	Acid Casein	82.400 MT
2	Vegetable Fatbase Powder (Containing 23% To 25% Of Palm Fat)	4000.000 MTs	1	Refined Bleached And Deodorized Palmolein (RBD Palmolein)	947.600 MT
			2	Acid Casein	82.400 MT
3	Vegetable Fatbase Powder (Containing 27% To 29% Of Palm Fat)	6000.000 MTs	1	Refined Bleached And Deodorized Palmolein (RBD Palmolein)	1668.600 MT
			2	Acid Casein	123.600 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP,2023 & norms are valid for one year from the date of issue of this letter.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/May/202324/2
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Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00004856AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	5 / NC/6/MEET/May/202324/2				
Case Status	Case Approved				
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023				
HQ File Number	HQRNORM REVIW00005483AM23				
RA File Number	322404000028 AM18				
Licence No and Date	3210078280/01/11/2017				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;					
S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	TEA BAG	13333	1	Flavouring Essences- CAPSOPEARL Orange flavour	Net to Net as per content in export product or 5% of FOB, whichever is less
2	TEA BAG	15000	2	Flavouring Essences- CAPSOPEARL	Net to Net as per content in export product or 5% of

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
				Stawberry flavour	FOB, whichever is less
3	TEA BAG	5833	3	Flavouring Essences- FLavour Granular,type Mango	Net to Net as per content in export product or 5% of FOB, whichever is less
4	TEA BAG	2083	4	Flavouring Essences- Pinapple Granule	Net to Net as per content in export product or 5% of FOB, whichever is less
5	TEA BAG	2917	5	Flavouring Essences-Mint Granule	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	6 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00005488AM23
RA File Number	322404000033 AM18
Licence No and Date	3210078316/27/11/2017
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA allowing the	

following inputs;

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	Tea Bags	1667	1	Flavouring Essences - Blue berry Durrarome Flavor	Not allowed as consumption statement furnished by the firm does not reflect the use of Blue Berry in export product.
2	Tea Bags	1250	2	Flavouring Essences - Cookie Durarome Flavor	Not allowed as consumption statement furnished by the firm does not reflect the use of Cookie Durarome flavour in export product.
3	Tea Bags	2500	3	Flavouring Essences - Caramel Durarome Flavor	Not allowed as consumption statement furnished by the firm does not reflect the use of Caramel flavour in export product.
4	Tea Bags	3333	4	Flavouring Essences - Honey Flavour Granules	Net to Net as per content in export product or 5% of FOB, whichever is less
5	Tea Bags	833	5	Flavouring Essences - Melon Flavour Granules	Net to Net as per content in export product or 5% of FOB, whichever is less
6	Tea Bags	2917	6	Flavouring Essences - Lemon Grass Granule	Net to Net as per content in export product or 5% of FOB, whichever is less

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
7	Tea Bag	2917	7	Flavouring Essences - Lemon Grass Franule	Net to Net as per content in export product or 5% of FOB, whichever is less
8	Tea Bags	5000	8	Flavouring Essences - Coconut Flexarome Flavor	Net to Net as per content in export product or 5% of FOB, whichever is less
9	Tea Bags	12500	9	Flavouring Essences - Forest Fruit Flexarome Flavor	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	7 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00005493AM23
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;	

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	Tea Bag	83333	1	FLAVOURING ESSENCES NATURAL IDENTICAL	Not allowed as consumption statement furnished by the firm does not reflect the use of flavouring essences natural identical in export product.
2	Tea Bag	83333	2	FLAVOURING ESSENCES NATURAL	Not allowed as consumption statement furnished by the firm does not reflect the use of Flavouring Esseeence Natural in export product.
3	Tea Bag	7167	3	ROSEHIP TBC-HERBAL TEA DRIED HERBS	Not allowed as consumption statement furnished by the firm does not reflect the use of rosehip TBC-Herbal Tea Dried Herbs in export product.
4	Tea Bag	3333	4	HIBISCUS TBC-HERBAL TEA DRIED HERBS	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	8 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00004322AM23
RA File Number	039504000040 AM19
Licence No and Date	0310820474/16/04/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023..	

Case No.	9 / NC/6/MEET/May/202324/2				
Case Status	Case Approved				
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023				
HQ File Number	HQRNORM REVIW00005503AM23				
RA File Number	322404000005 AM19				
Licence No and Date	3210078480/08/05/2018				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;					
S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	Tea	16667.000	1	STRAWBERRY	Net to Net as

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
	Bag			FLAVOURING ESSENCES - NATURAL IDENTICAL	per content in export product or 5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	10 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00005506AM23
RA File Number	322404000004 AM19
Licence No and Date	3210078481/08/05/2018

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	Tea Bag	3250.000	1	TASTEGEM GRANULES FLAVOURING ESSENCES- NATURAL IDENTICAL	Not allowed as consumption statement furnished by the firm does not reflect the use of Tastegem Granules flavouring Essences-Natural Identical in export product.

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
2	Tea Bag	1500.000	2	STRAWBERRY GRANULES FLAVOURING ESSENCES - NATURAL IDENTICAL	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	11 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00005508AM23
RA File Number	322404000012 AM19
Licence No and Date	3210078587/31/07/2018

Norms Committee Decision:

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NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	ROOIBOS FINE CUT - UTZ	8737.000	1	ROOIBOS FINE CUT - UTZ	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	12 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00005504AM23
RA File Number	322404000024 AM19
Licence No and Date	3210078592/03/08/2018

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	Tea bag	16667.000	1	FLAVOURING ESSENCES NATURAL (MINT)	Net to Net as per content in export product or 5% of FOB, whichever is less
2	Tea bag	8333.000	2	FLAVOURING ESSENCES NATURAL (STRAWBERRY)	Net to Net as per content in export product or 5% of FOB, whichever is less
3	Tea bag	16667.000	3	ORANGE DURAROME FLAVOR	Net to Net as per content in export product or

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
					5% of FOB, whichever is less

RA may take suitable consequential action accordingly.

Case No.	13 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00000311AM24
RA File Number	052304000332 AM20
Licence No and Date	0510412676/28/11/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	14 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00004321AM23
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 13.07.2023.

Case No.	15 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00003853AM23
RA File Number	039504000649 AM20
Licence No and Date	0310837364/23/07/2020
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm for further examination by the Norms Committee:	
“The present status of the AA No. 031083 7364 dated 23.07.2020 i.e., quantity of CBE exported alongwith SB No. and date and whether EODC has been completed .”	
The case stands deferred to 22.06.2023.	

Case No.	16 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 13.07.2023.

Case No.	17 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	18 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	19 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	20 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	21 / NC/6/MEET/May/202324/2
Case Status	Case Deferred

Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00006543AM23
RA File Number	33AA04008438 AM22
Licence No and Date	3311000471/29/10/2021
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH and decided to seek CA-certified Production/consumption data for the last three years for examination. The case stands deferred to 13.07.2023.	

Case No.	22 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00004746AM23
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH and decided to ask the firm to submit details on Invoice of Import/Export, Work/data sheet prepared by the firm, Copy of SB, Certificates related to Health, Wildlife, Govt. permissions on import, Other relevant documents for examination by the Committee. The case stands deferred to 13.07.2023.	

Case No.	23 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22

Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	24 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	25 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM REVIW00006546AM23
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH	

and decided to seek CA-certified Production/consumption data for the last three years for examination.

The case stands deferred to 13.07.2023.

Case No.	26 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	27 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	28 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	29 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	30 / NC/6/MEET/May/202324/2
Case Status	Case Deferred

Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The supporting documents shared by the firm were submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	31 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00001450AM23
RA File Number	05AX04000814 AM23
Licence No and Date	0511013264/17/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	32 / NC/6/MEET/May/202324/2
Case Status	Case Rejected
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00001861AM23
RA File Number	10AX04000110 AM23
Licence No and	1011001239/05/07/2022

Date	
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm vide email 07.04.2023 has informed that the firm has not utilized the License and have approached RA, Kochi to Cancel the License. Accordingly, the firm has requested for closure of the AA. The Committee decided to withdraw the case from the agenda.	

Case No.	33 / NC/6/MEET/May/202324/2
Case Status	Case Rejected
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00001971AM23
RA File Number	05AX04001025 AM23
Licence No and Date	0511013712/11/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2022 followed by reminders on 22.10.2022, 06.11.2022, 21.11.2022, 06.12.2022, 21.12.2022, 05.01.2023, 20.01.2023, 04.02.2023, 19.02.2023,06.03.2023,21.03.2023,05.04.2023,20.04.2023,05.05.2023 and 20.05.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002210AM23
RA File Number	10AX04000128 AM23
Licence No and Date	1011001279/22/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 04.11.2022 followed by reminders on 19.11.2022, 04.12.2022, 19.12.2022, 03.01.2023, 18.01.2023, 02.02.2023, 17.02.2023, 04.03.2023, 19.03.2023, 03.04.2023, 18.04.2023, 03.05.2023 and 18.05.2023 and to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 13.07.2023.

Case No.	35 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 13.07.2023.	

Case No.	36 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002295AM23
RA File Number	07AX04000513 AM23
Licence No and Date	0711004785/27/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and observed that MoFPI vide OM No. E-14011/17/2016-ED dated 17.08.2020 has furnished technical comments on a similar case of the firm. Based on	

that, the Committee decided to fix the norms allowing the following inputs;

Export Item

Flour Breader D180459	432000.000 Kg
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Import Item

Panko Crumb TPA 105	103680.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/May/202324/2
Case Status	Case Rejected
Party Name	SUPER CRAFT INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002333AM23
RA File Number	06AX04000152 AM23
Licence No and Date	0611001497/28/07/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 22.10.2022 followed by reminders on 06.11.2022, 21.11.2022, 06.12.2022, 21.12.2022, 05.01.2023, 20.01.2023, 04.02.2023, 19.02.2023, 06.03.2023, 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023 and 20.05.2023 . Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	38 / NC/6/MEET/May/202324/2
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Case Status	Case Rejected
Party Name	DESIGNCO EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002366AM23
RA File Number	05AX04001204 AM23
Licence No and Date	0511013940/29/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2022 followed by reminders on 22.10.2022, 06.11.2022, 21.11.2022, 06.12.2022, 21.12.2022, 05.01.2023, 20.01.2023, 04.02.2023, 19.02.2023, 06.03.2023, 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023 and 20.05.2023 . Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the comments furnished by the Technical Authority has been referred back for re-examination which is still awaited from them. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	40 / NC/6/MEET/May/202324/2
Case Status	Case Deferred

Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002730AM23
RA File Number	13AX04000133 AM23
Licence No and Date	1311001398/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.12.2022 followed by reminders on 17.12.2022, 01.01.2023, 16.01.2023, 31.01.2023, 15.02.2023, 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023, 01.05.2023, and 16.05.2023 and to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 13.07.2023.	

Case No.	41 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00002817AM23
RA File Number	10AX04000148 AM23
Licence No and Date	1011001320/29/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	42 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23

Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	43 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and heard to the representatives of the firm appeared for PH. The supporting documents shared by the firm have been submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	44 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and heard to the representatives of the firm appeared for PH. The supporting documents shared by the firm have been submitted to the Technical Authority, i.e. MoFPI for further examination and comments.

The case stands deferred to 13.07.2023.

Case No.	45 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003667AM23
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 19.01.2023 followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023,19.04.2023,04.05.2023 and 19.05.2023 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 13.07.2023.	

Case No.	46 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003668AM23
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 19.01.2023	

followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023, 19.04.2023, 04.05.2023 and 19.05.2023 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 13.07.2023.

Case No.	47 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003719AM23
RA File Number	05AX04002015 AM23
Licence No and Date	0511015313/14/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, as applied for with Nil wastage :	
RA may take subsequent consequential action accordingly.	

Case No.	48 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003911AM23
RA File Number	05AX04002126 AM23
Licence No and Date	0511015475/25/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, as applied for with Nil wastage :	

S.No.	Export item	Quantity in Nos	S.No.	Input item	Quantity in Nos
1	LIGHTING FITTING 180W LINEAR HB	3100	1	LED DRIVER	3100
2	LIGHTING FITTING 210W LINEAR HB	500	2	LED DRIVER	500

RA may take subsequent consequential action accordingly.

Case No.	49 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00003947AM23
RA File Number	05AX04002127 AM23
Licence No and Date	0511015502/28/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, as applied for with Nil wastage : RA may take subsequent consequential action accordingly.	

Case No.	50 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00004028AM23
RA File Number	05AX04002193 AM23
Licence No and Date	0511015579/02/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 19.01.2023 followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023, 19.04.2023, 04.05.2023, 19.05.2023 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 13.07.2023.

Case No.	51 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- i) All indigenous materials used for the manufacture of export item.
- ii) Specifications of the imported item specially Total Soluble Solids.
- iii) Process Flow Chart along with percentage of wastage at all steps with justifications.
- iv) Buyer's specifications of export item.
- vi) Unit Packing size of the export item may also be mentioned to assess the wastage.

The case stands deferred to 13.07.2023.

Case No.	52 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23

Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the DL reply alongwith the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	53 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00004864AM23
RA File Number	09AX04000549 AM23
Licence No and Date	0911004113/07/12/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that applicant have got the license amended from RA, Hyderabad to include Steel Wire and Felt in import and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

S.No.	Export item	S.No.	Import item	Quantity allowed
	SPRING MATTRESS MADE OUT OF SPRING AND PU FOAM (AS PER LICENCE)	1	Steel Wire of rel. grade and rel. dia	1.01 Kg/Kg content in export
		2	Felt (Rel. GSM) 3 to 6 MM thickness stiff/soft	1.015 Kg/Kg content in export
		3	STD. Polyol 3000 MW	1.05 Kg/Kg of PU Foam content in

S.No.	Export item	S.No.	Import item	Quantity allowed
				export
		4	Toluene Di Isocyanate	1.05 Kg/Kg of PU Foam content in export
		5	Zip cover for Mattress of Rel. Spec. and Size	1.01 No./No.

RA may take subsequent consequential action accordingly.

Case No.	54 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00005279AM23
RA File Number	10AX04000230 AM23
Licence No and Date	1011001526/26/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	55 / NC/6/MEET/May/202324/2
Case Status	Case Deferred

Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 13.07.2023.	

Case No.	56 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and heard to the representatives of the firm o appeared for PH. The supporting documents shared by the firm have been submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	57 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00005970AM23
RA File Number	05AX04002913 AM23
Licence No and	0511017060/30/01/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.04.2023 followed by reminders on 02.05.2023, and 17.05.2023 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 13.07.2023.	

Case No.	58 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision: NC considered the case as per agenda and heard to the representatives of the firm appeared for PH. The supporting documents shared by the firm have been submitted to the Technical Authority, i.e. MoFPI for further examination and comments. The case stands deferred to 13.07.2023.	

Case No.	59 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000065AM24
RA File Number	05AX04003665 AM23
Licence No and Date	0511018177/10/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, as applied for with Nil wastage :	

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000080AM24
RA File Number	13AX04000001 AM24
Licence No and Date	1311001873/10/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Calculation giving cutting pattern of paper (CAD/CAM) for the manufacture of each type of export item. 2. Weight, against export items is given 0.937 kg per piece, is the actual weight of each type of paper article or average of export items. 3. Complete justification for claiming 40.77% of wastage of paper for the manufacturing export items. The case stands deferred to 13.07.2023.	

Case No.	61 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000370AM24
RA File Number	05AX04000151 AM24
Licence No and Date	0511018476/24/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms	

Committee for Textile and Leather.

Case No.	62 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000383AM24
RA File Number	05AX04000193 AM24
Licence No and Date	0511018486/25/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) detailed process flowchart showin various stages of processig along with justification for the wastage claimed, if any; (b) the recipe cum mass balance sheet showing how bill of material (both, imported and indigenous) changes over processing stges; (c) supporting documents like shipping bills, etc for arriving at IO norms The case stands deferred to 13.07.2023.	

Case No.	63 / NC/6/MEET/May/202324/2
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000593AM24
RA File Number	NA
Licence No and Date	1011001751/28/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken on similar case of the firm in M.No.01 dated 05.05.2022 allowing the following inputs; Export Item	

Agar Agar Powder Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade	90909.000 Kg
Import Item	
Agar Agar Powder Commercial Grade	100000.000 Kg
RA may take subsequent consequential action accordingly.	

Case No.	64 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000646AM24
RA File Number	05AX04000310 AM24
Licence No and Date	0511018670/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	65 / NC/6/MEET/May/202324/2
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202324/ 2 and 25/05/2023
HQ File Number	HQRNORM APPLY 00000718AM24
RA File Number	05AX04000367 AM24
Licence No and Date	0511018736/10/05/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.